

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 1487 of 2020

Nishu Kumari

... **Petitioner**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Mr. Amritansh Vats, Advocate
For the State	: Mr. Mohan Kumar Dubey, A.C. to A.G.
For the JPSC	: Mr. Sanjay Piprawall, Advocate

04/10.09.2020. Heard Mr. Amritansh Vats, learned counsel for the petitioner, Mr. Mohan Kumar Dubey, learned counsel for the respondent-State and Mr. Sanjay Piprawall, learned counsel for the respondent-JPSC.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the respondent-State as well as the respondent-JPSC seek time to take instruction to I.A. No. 4267 of 2020.

Time, as prayed for, is allowed.

Let this matter appear on 24.09.2020.

(Sanjay Kumar Dwivedi, J.)

Ajay/